

In the Central Administrative Tribunal,

Patna Bench, Patna.

Registration No. OA- 636 of 1996

Date of order : 13.12.1996

1. Smt. Manju Singh

Widow of late Pashupati Nath Singh,

Ex-Group 'D' Official,

Resident of village & P.O. Naraon,

P.S. Awtarnagar, Distt.- Saran.

2. Shri Rajkumar Singh,

adopted son of late Pashupati Nath Singh,

resident of village & P.O. Naraon,

P.S. Awtarnagar, Distt. Saran.

..... Applicants.

Versus

1. The Union of India,

Through the Secretary,

Govt. of India, Ministry of Communication,

Dept. of Posts, New Delhi.

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The Director General, Deptt. of Posts, India,

Dak Bhawan, New Delhi-110001.

2. The Chief Postmaster General,

Bihar Circle, Patna- 800 001.

3. The Director of Postal Services,

Patan Region, Patna- 800 001.

4. The Senior Superintendent of Post Offices,

Saran Division, Chapra,

P.O. Chapra H.O., Distt. Saran.

..... Respondents.

Counsel for the applicant : Shri S.N. Tiwary, Advocate.

C O R A M

Hon'ble Mr. Justice V.N. Mehrotra, Vice-chairman:-

O R D E R

Hon'ble Mr. Justice V.N. Mehrotra, V.C.:-

Heard learned counsel for the applicant.

Prayer has been made that the respondents be directed

to appoint applicant No. 2, Raj Kumar Singh on

compassionate ground. It is stated that the deceased

Pashupati Nath Singh was a Group 'D' official in the

Department of Post, Ministry of Communication. It is

alleged that the employee died in the year 1986 leaving

behind applicant No. 1, Smt. Manju Singh as his widow

and without leaving any son or daughter. It is claimed

that subsequent to the death of her husband, the widow

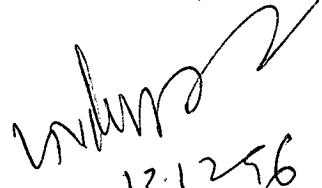
adopted the applicant No. 2 as son probably sometime

in the year 1987. Now she claims that the applicant

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No. 2 has become the son of the deceased employee by adoption and thus he should be appointed to a suitable post on compassionate ground.

2. I have considered the assertions made on behalf of the applicant. In my view, no ground has been made for admitting this application. It is obvious that the applicant No. 2 was not ^{the} son of the deceased employee. In case, he was adopted by the applicant No. 1 after the death of her husband, he does not become the adopted son of the deceased person. Further, after expiry of 10 years, there could be no ground for claiming appointment on compassionate ground. In the circumstances, this application is rejected.


13-12-96
(V.N. Mehrotra)
Vice-chairman

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